

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:-4086 - JK (LD) of 2026

DATED: - 01 - 04 - 2026

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to Government

Dated: 01.04.2026

No:-LAW-OIC/4/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

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Annexure to the Government Order No. 4086- JK (LD) of 2026 dated 01.04.2026

S No.	Title of the Case	OIC
1	FIR No.237/2017 u/s 307 RPC 7/27 IA Act, sec 16/20/38 UA(P) Act of P/S Shopian, titled State of J&K V/S Syed Naveed Mushtaq and Anr, and also appoint	Sh. Imtiyaz Ahmed, DySP Hqrs Shopian
2	FIR No. 82/2016 of P/S Kralpora, offence u/s 307/147/148/149/188/336/332 and 427 RPC titled State of J&K Vs Mohd Mukhtar Lone & Ors	Shri. Mubashir Niaz, DySP, P/S Karalpora
3	FIR No. 85/2001 of P/S Kupwara, offence u/s 307/148/323/324/326 and 447 RPC, titled UT of J&K V/S Mohammad Jamal Bhat and Ors	Mr Mohd Rafiq Rather, JKPS, Dy.Sp Hqrs Kupwara
4	FIR No. 42/2018 of P/S Pampore, offences u/s 18, 20 and 38 UA(P) Act, titled UT of J&K V/S Owais Feroz Mir	Sh, Raninder Pal Singh, SDPO Pampore
5	State of J&K V/s Jai Lal and another for the offence under sections 302/34 RPC in FIR No 42/2006 of police station, Gandoh.	Shri Love Karan,Dy.SP,SDPO Gandoh

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